

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1118/91.

Dt. of Decision : 9-8-94.

Ch. Baburao

.. Applicant.

vs

1. General Manager,
SC Rly, Rail Nilayam,
Secunderabad.

2. Divisional Railway Manager,
SC Rly, Vijayawada.

.. Respondents.

Counsel for the Applicant : Mr. M. Lakshmanamurthy
(not present)

Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

..2

25/8/94

(23)

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DA 1118/91.

Dt. of Order: 9-8-94.

(ORDER PASSED BY HON'BLE SHRI A.V.HARIDASAN, MEMBER (A)).

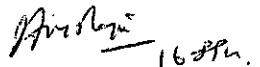
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None for the applicant. Shri V.Bhimanna, learned standing counsel for the Respondents appeared and reported ready to argue the matter. None was present for the applicant on the previous three occasions. ^{also} Hence it appeared that the applicant is not interested in prosecuting the application. Accordingly the O.A. is dismissed for default. No order as to costs.


(A.B.GORTHI)
Member (A)


(A.V.HARIDASAN)
Member (J)

Dt. 9th August, 1994.
Dictated in Open Court.


16.8.94
DEPUTY REGISTRAR (J)

Copy to:

1. The General Manager, South Central Railway, Railnilyam, Secunderabad.
2. The Divisional Railway Manager, South Central Railway, Vijayawada.
3. One copy to Mr.M.Lakshmana Murthy, Advocate, ^{Advocate Assoctions, High Court} Building, Hyderabad.
4. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

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Re 16.8.94